

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 7310 OF 2021

Between:

Timmapuram Krishna Sravani, D/o. T. Sriramulu Krishna, Aged about-21 years, Occ-Student, Rio. 5-8-129/2, Bagathsingh Nagar, Near Hanumangudi, Yapral, Alwal, Ranga Reddy District.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.
3. Convener, MBBS/BDS 2020, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana -506 007.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue, a Writ, Order or Orders more particularly one in the nature Writ of Mandamus declaring the action of the respondents particularly respondents No.2 and 3 in not considering the petitioner for admission into BHMS course under Management quota (B and C) for the academic year 2020-2021 as illegal, arbitrary and unconstitutional consequently direct the respondents to consider the petitioner for admission into BHMS course under Management Quota for the academic year 2020-2021 in concerned with notification dt.05.03.2021 of the respondents No.2 and 3 university.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider and allow the petitioner for counseling to the admission into BHMS course under Management Quota (B & C) for the academic year 2020-2021 in concerned with notification dt.05.03.2021.

Counsel for the Petitioner : SRI RAJAGOPALLAVAN TAYI

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW

**Counsel for the Respondent Nos.2&3 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.7310 of 2021

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent Nos.2 and 3 (for short 'the University').

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

"For the reasons stated supra, it is therefore prayed that this Hon'ble Court may be pleased to issue, a Writ, Order or Orders more particularly one in the nature Writ of Mandamus declaring the action of the respondents particularly respondents No.2 & 3 in not considering the petitioner for admission into BHMS course under Management quota (B & C) for the academic

year 2020-2021 as illegal, arbitrary and unconstitutional consequently direct the respondents to consider the petitioner for admission into BHMS course under Management Quota for the academic year 2020-2021 in concerned with notification dt.05.03.2021 of the respondents No.2 & 3 university and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. A Division Bench of this Court, by an interim order dated 24.03.2021, had permitted the petitioner to approach the private colleges teaching BHMS course for admission into stray vacancies available in the said colleges for the academic year 2020-21 within one week.

4. The academic year 2020-21 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.

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5. The Writ Petition is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- T. JAYASREE
ASSISTANT REGISTRAR
SECTION OFFICER

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To,

1. The Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, State of Telangana, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. The Convener, MBBS/BDS 2020, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana -506 007.
4. One CC to SRI RAJAGOPALLAVAN TAYI, Advocate. [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
7. Two CD Copies.

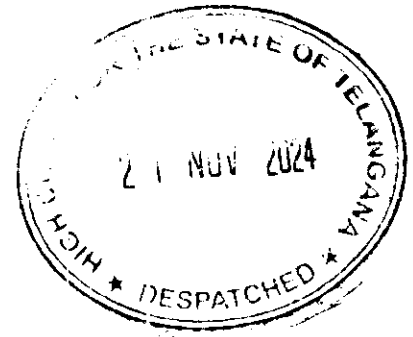
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HIGH COURT

DATED:21/10/2024



ORDER

WP.No.7310 of 2021

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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05/11/24
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